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14.21 hrs.

*The Lok Sabha re-assembled after Lunch at twenty-one minutes  
past Fourteen of the Clock.*

*(Shri P.H. Pandian in the Chair)*

**MR. CHAIRMAN (SHRI P.H. PANDIAN):** We will now take up Matters under Rule 377. Shri Pawan Kumar Bansal.

**Title:** Need for separate building byelaws for rehabilitation colonies in Chandigarh for the benefit of the poor.

**SHRI PAWAN KUMAR BANSAL (CHANDIGARH):** Sir, issuance of resumption notices to a large number of allottees of tenements in rehabilitation colonies in Chandigarh for starting small shops there has resulted in anxiety, concern and panic amongst them. In the absence of any employment or job available to them, the least they expect from the administration is that they be not barred from trying to eke out a living from their petty premises. Rehabilitation and slum clearance will lose meaning if the people belonging to weaker sections of society are penalized for starting or carrying out minor businesses from the tenements allotted to them.

I urge the Government to frame separate building byelaws for such tenements permitting mixed use thereof. Application of standards fixed for the city will only lead to injustice, hardship and denial of right to work to thousands of young unemployed youth who have no access to any other source of income.